

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

CP(IB) 773/9/NCLT/AHM/ 2019

Coram: Hon'ble Mr. MADAN BALACHANDRA GOSAVI, MEMBER (JUDICIAL)  
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL COMPANY LAW TRIBUNAL ,  
AHMEDABAD BENCH ON 08.06.2020**

Name of the Company: Small Industries Development Bank of India  
V/s  
Ario Infrastructure Pvt Ltd

Section: Section 9 of the Insolvency & Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.

**ORDER**

**(THROUGH VIDEO CONFERENCING)**

No one appeared for the Financial Creditor..

Learned Counsel Mr. Shashvata Shukla appeared for the Corporate Debtor.

Perused the record, it reveals that an affidavit in reply is filed by the Corporate Debtor.

The Financial Creditor to file rejoinder, if any, within one week (not more than three pages) by serving an advance copy to the other side.

The matter to be appeared for further consideration on 29.07.2020.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 8<sup>th</sup> day of June, 2020.